

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Dhramveer @ Popi @ Ravi**  
**FIR no. 130/2020**  
**PS Preet Vihar**  
**U/s 356/379/411 IPC**

**05.08.2020**

**A bail application under Section 437 Cr.P.C. through VC moved by advocate Vikash Gautam on behalf of the Accused. Another application for interim bail received from Jail moved by LAC.**

Present: Ld. APP for the State through VC.

Sh. Vikas Gautam, ld. counsel for the applicant through VC.

HC Manoj from PS Preet Vihar.

None for LAC.

Reply has already been received from the IO

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused is a young boy and has been falsely implicated in the present case and he is in J.C since 28.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

**State vs. Dhramveer @ Popi @ Ravi FIR no. 130/2020 PS Preet Vihar U/s 356/379/411 IPC**

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 28.06.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

: 3 :

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

In view of the above order, interim bail application of the applicant/accused received from the jail is dismissed and disposed of accordingly.

**DINESH KUMAR** Digitally signed by **(DINESH KUMAR)**  
DINESH KUMAR **ACMM (EAST)/KKD/05.08.2020**  
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**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Harish**  
**FIR No: 338/2020**  
**PS New Ashok Nagar**  
**U/s 384/34 IPC**

**05.08.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Lokesh Kumar Mishra, ld. Counsel for the applicant.

HC R.B. Tomar, from PS New Ashok Nagar

Reply is received from the IO

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused is a young boy and has been falsely implicated in the present case and he is in J.C since 30.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 30.07.2020. His custody is not required for further investigation.

: 2 :

This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, and his previous non involvement, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH KUMAR** Digitally signed by **ACMM (EAST)/KKD/05.08.2020**  
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**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Kiran Pal Singh**  
**FIR no. 309/2020**  
**PS New Ashok Nagar**

**05.08.2020**

**Application u/s 91 Cr.P.C on behalf of the applicant Kiran Pal for directions to the IO to get/preserve call record/details of the mobile number, all medical documents regarding IVF treatment, MLC and Bills etc. of Metro Hospital**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. Naveen Bhati, Ld. Counsel for the applicant.  
Reply received from the IO.  
Submissions of Ld. Counsel heard.

In the present case, the matter is under investigation. Any direction as sought by Ld. Counsel in the application would amount to interfering in investigation which is not permissible by law. However, in his reply the IO has stated that he has already taken steps to satisfy the prayer made by applicant in the application.

The application is dismissed and disposed of accordingly.

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**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Unknown**  
**FIR No: 7404/2020**  
**E PS Parpar Ganj Industrial Area**

**05.08.2020**

**Application for issuance of final order**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. Jain Sahab, Ld. Counsel for the applicant.

The application has been moved by the applicant to accept the untrace report in the abovemention e-FIR case. I have checked the record. No untrace report in the said case is filed by the IO on server as yet. Thus, the application is not maintainable. The application is therefore, dismissed and disposed of accordingly.

Proceedings be sent to the Record Room.

Copy of order be uploaded on server.

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**ACMM (EAST)/KKD/05.08.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No. 258/2020  
PS New Ashok Nagar  
State Vs. Not Known**

**05.08.2020**

**Through Video conferencing**

**An application for release of mobile (Make Vivo) on superdari.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. K.K. Harit, ld. counsel for the applicant through VC.  
Reply is received from the IO.  
Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 8,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.



: 2 :

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the E-mail of the counsel/applicant and order be uploaded on the server.

Ld. counsel is directed to file the original application along with documents in the court within 2 days from today.

**DINESH**  
**KUMAR**

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/05.08.2020**